

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 184/GT/2014

Subject : Approval of tariff of Rampur Hydro Electric Project (412 MW) for the period from the actual date of commercial operation of Unit-I till 31.3.2019.

Date of hearing : **10.3.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : SJVN Limited

Respondents : Uttarakhand Power Corporation & 10 others

Parties present : Shri Raghbir Singh, SJVNL
Shri Shiv Kumar, SJVNL
Shri R.K Sharma, SJVNL
Shri Vikas Mahajan, SJVNL
Shri Romesh Kapoor, SJVNL
Shri Ravi Uppal, SJVNL
Shri, Rajeev Agarwal SJVNL
Shri P. Senthil, M/s. Aquagreen Engineering Management Pvt. Ltd

Record of Proceedings

During the hearing, the representative for the petitioner made detailed submissions in the matter and prayed that tariff of the generating station may be determined in terms of 2014 Tariff Regulations. None appeared on behalf of the respondents.

2. The Commission, however, directed the petitioner to submit additional information on affidavit with advance copy to the respondents, on or before 21.4.2016 on the following:

- (i) Status of approval of RCE by Ministry of Power, Govt. of India;
- (ii) The revised tariff forms and balance sheet as on COD of the generating station;
- (iii) Audited balance sheets as on each COD;
- (iv) Details of the interest rates applied for each period for calculation of IDC/ interest on loan with respect to the related parameters [i.e. Libor + variable spread in case of World Bank (IBRD) loan and SBI base rate with the fixed spread (subject to reset) above base rate with monthly rest in case of SBI loan];
- (v) Details of the undischarged liabilities [Form -16 (liability flow statement)] as on each COD and its reconciliation along with the balance sheet;

3. The respondents shall file their replies on or before 9.5.2016, with advance copy to the petitioner, who shall file its rejoinder by 16.5.2016.



4. Matter shall be listed for hearing on 24.5.2016. Pleadings in the matter shall be completed prior to the said date of hearing and no extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be heard and decided based on available records.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

